

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) NO(S)...../2018

DIARY NO(S). 30432/2018

(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 03-05-2018  
IN CRA NO. 94/2016 AND CRL.APP.(APPR) NO.101/2018 PASSED BY THE  
HIGH COURT OF JUDICATURE AT BOMBAY AT NAGPUR)

SATISH UKEY

PETITIONER(S)

VERSUS

DEVENDRA GANGADHARRAO FADNAVIS &amp; ANR.

RESPONDENT(S)

(IA NO.172155/2018-CONDONATION OF DELAY IN FILING AND IA  
NO.172159/2018-EXEMPTION FROM FILING O.T. AND IA NO.172156/2018-  
CONDONATION OF DELAY IN REFILEING AND IA NO.172157/2018-PERMISSION  
TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 13-12-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.

Mr. Vaibhav Sriastava, Adv.

Mr. Balraj Dewan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E RHeard the learned counsel for the petitioner and  
perused the relevant material.

Delay condoned.

Exemption from filing O.T. is granted.

Permission to file additional documents is granted.

Issue notice, returnable in six weeks.

[VINOD LAKHINA]

AR-cum-PS

[ANAND PRAKASH]

BRANCH OFFICER